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LOK SABHA

Friday, 17th September, 1954

The Lok Sabha met at Eleven
of the Clock.

[MR. SPEAKER in the Chair.]

QUESTIONS AND ANSWERS

(See Part I)

12 NOON.

INDIAN TARIFF (SECOND AMENDMENT) BILL

Secretary: Sir, under Rule 178 of the Rules of Procedure and Conduct of Business in the Lok Sabha, I have to report that a petition as per statement laid on the Table has been received relating to the Bill further to amend the Indian Tariff Act, 1934, which was introduced in the House on the 11th September, 1954, by Shri T. T. Krishnamachari.

STATEMENT

Petition relating to the Bill further to amend the Indian Tariff Act, 1934, which was introduced in the House on the 11th September, 1954.

No. of signatories.	District or Town.	State	No. of Petition
1	Solan	Himachal Pradesh	36

407 L.S.D.

INDIAN ARMS (AMENDMENT) BILL, 1953

Shri U. C. Patnaik (Ghumsur): I beg to lay on the Table a copy of Paper No. III containing opinions on the Indian Arms (Amendment) Bill, 1953, which was circulated for the purpose of eliciting opinion thereon by the 31st August, 1954.

DOWRY RESTRAINT BILL AND RESTRAINT OF DOWRY BILL

Dr. Rama Rao (Kakinada): I beg to present a petition signed by fifteen thousand and four hundred and seventy-eight petitioners relating to the Dowry Restraint Bill, 1952, by Shrimati Jayasri Rajji and the Restraint of Dowry Bill, 1952, by Shrimati Renu Chakravartty.

STATEMENT RE ORDER MODIFYING DECISION OF LABOUR APPELLATE TRIBUNAL IN BANKS' APPEALS

The Minister of Labour (Shri K. K. Desai): With your permission, may I make a small statement to the Lok Sabha?

On the 25th August 1954, Government placed before the House, under section 15(2) of the Industrial Disputes (Appellate Tribunal) Act, 1950, a copy of an Order modifying certain provisions of the decision of the Labour Appellate Tribunal, dated the 28th April, 1954, in the matter of the appeals filed before it against the award of the All India Industrial Tribunal (Bank Disputes), Bombay, together with a statement of the